



2026:AHC:49412

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3354 of 2026

Son Pal Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Vinay Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. On the oral request of learned counsel for the writ petitioner, he is permitted to implead Additional Director General of Police (Establishment) U.P. Police, Headquarters, U.P., Lucknow during the course of the day.
2. Heard Sri Vinay Kumar Pandey, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
3. The grievance of the writ petitioner is that he was initially appointed as Constable in the year 1988 and thereafter promoted as Sub Inspector. The writ petitioner claims to be suffering from slip disk and he seeks transfer to his home district i.e. Mathura from Kasganj.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Additional Director General of Police (Establishment) U.P. Police, Headquarters, U.P., Lucknow.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Additional Director General of Police (Establishment) U.P. Police, Headquarters, U.P., Lucknow by **27.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

March 11, 2026

Rajesh

(Vikas Budhwar,J.)